

FORM 303 (See rule 23)
Order of Assessment of tax under MVAT Act, 2002

Order No					
MVAT RC No. (TIN)	Holding CST RC		Assessment Year		
Name of the Dealer			Pin Code		
Address Block / Flat		Name of Premises / Building / Village			
Street / Road		Area			
City		District			
Assessment Period		Notice In Form	Notice Served On	Under Section	Accounting Method
From	To				
Books of account/s produced					

PART-I 1. Computation of net turnover of sales liable to tax

1.	Particulars	As per Return/s (Rs)	As determined (Rs)
	Gross turnover of sales including, taxes as well as turnover of non sales transactions like value of branch/ consignment transfers, job work charges, etc.		
	Deduct		
1	Value of Goods Returned (inclusive of sales tax) including reduction of sales price on account of rate difference and discount .		
2	Net Tax amount (Tax included in sales shown in gross turnover above less Tax included in 1 above)		
3	Sales u/s 8(1) including central sales tax and value of branch / consignment transfers outside the State		
4	Value of branch / consignment transfers within the State on which tax is paid by agent		
5	Deductions under section 6 and/or 6A of "Earlier Act" r/w section 96 (1) (g)		
6	Sales of tax-free goods u/s 5		
7	Sales of taxable goods fully exempted u/s 8(4)		
8	Labour or Job work charges		
9	Sales of taxable goods fully exempted u/s 41(4)		
10	Sales of taxable goods fully exempted u/s 8 [other than sales under section 8(1) & 8(4)]		
11	Amount paid by way of price for sub-contract		
12	Other reductions / deductions		
13	Balance: Net Turnover of Sales liable to tax		

2. Computation of tax payable under the MVAT Act

Sr No	Rate of tax	As per Return/s (Rs)		As determined (Rs)	
		Turnover of sales liable to tax (Rs)	Tax Amount (Rs)	Turnover of sales liable to tax (Rs)	Tax Amount (Rs)
1					
2					
Total					

PART-II Computation of Turnover of purchases eligible for set-off

Particulars		As per Return/s (Rs)	As determined (Rs)
Total turnover of purchases including taxes, value of branch / consignment transfers received and job work			
Deduct			
1	Value of Goods Returned (inclusive of sales tax) including reduction of sales price on account of rate difference and discount . difference and discount .		
2	Imports (High seas purchases)		
3	Imports (Direct imports)		
4	Inter-State purchases		
5	Inter-State branch / consignment transfers received		
6	Within the State branch / consignment transfers received as agent		
7	Labour or job work charges		
8	Within the State purchases of taxable goods from un-registered dealers		
9	Within the State purchases of taxable goods from registered dealers not eligible for set-off		
10	Within the State purchases of taxable goods fully exempted from tax u/s 8 other than purchases under section 8(1)		
11	Within the State purchases of tax-free goods (u/s) 5		
12	Other allowable deductions / reductions		
13	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off		

PART-III Tax Rate wise breakup of within state purchase from registered dealers eligible for set-off

Sr No	Rate of tax	As per Return/s (Rs)		As determined (Rs)	
		Turnover of sales liable to tax (Rs)	Tax Amount (Rs)	Turnover of sales liable to tax (Rs)	Tax Amount (Rs)
1					
Total					

PART-IV Computation availability of credit and payment of sales tax

Particulars		As per Return/s (Rs)	As determined (Rs)
A. Total credit available			
1	Set off admissible		
2	Amount paid along with returns		
3	Advance payment or payments otherwise than returns		
4	Refund adjustment order No.		
5	TDS under WCT		
6	Tax paid Total		
7	Total credit available		
B. Tax payable / Refund admissible			
1	Sales Tax payable		
2	Less: Aggregate of credit available		
3	Less :-Sales Tax deferred / exempted		

Seal

Place: _
Date: _

SALES TAX DEPARTMENT
Government of Maharashtra

NOTICE OF DEMAND
(Under Section 32 of The Maharashtra Value Added Tax Act, 2002)

To

RC No

Auth

Sign :

1. Take notice that the total amount including tax, interest and penalty payable by you for the period from _____ to _____ has been determined by undersigned as per the Order No. _____ dated _____ at Rs. _____ as shown in the table below:-

Description	Amount in Rs.
i) Balance Amount of VAT Payable	
ii) Balance Amount of VAT Refundable	
iii) Interest payable	
iv) Penalty payable	
v) Amount forfeited if any	
vi) Total Amount payable	
vii) Refund admissible	
viii) Refund already granted	
ix) Balance refund admissible	
x) Add: Interest u/s. 52, if any	
xi) Net balance dues, if any	
xii) Net refund, if any	

2. Total amount of Rs. _____ should be paid into Government Treasury at RAIGAD within 30 days from the date of service of this Demand Notice.

3. If you do not pay the amount by the date specified above, the amount will be recoverable as an arrears of land revenue under section 32(5) of the Maharashtra Value Added Tax Act, 2002.

4. Total amount of Rs. _____ is refundable

5. Any appeal against the order must be presented to the Deputy Commissioner of Sales Tax/Joint Commissioner of Sales Tax/Tribunal within the time and in the manner laid down in section 26 of Maharashtra Value Added Tax, Act, 2002.

Seal

Place: _____
Date: _____

Officer name
Desk id

ACKNOWLEDGEMENT

Received Assessment Order No. : VAT/Assessment Order No. dated: Period
from To For Amount of Rs.

Date of Receipt of Notice :

Name Designation and Signature of Recipient:-

Name Of Dealer:-
TIN No:

Form VII (B)

Form VII (B) Order of Assessment of Tax under Central Sales Tax Act, 1956 See R 9 A of the CST (Bombay) Rules, 1957

Order No

I.	C. S. T. R. C. No.	Assessment Year
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II.	Name of the Deale	Pin Code
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Address	Block / Flat	Name of Premises / Building / Village
Street / Road		Area
City		District

III	Assessment Period	Notice In Form	Notice Served On	Under Section	Accounting Method
	From	To			

IV. Books of account/s produced

Details of Turnover of Sales for Levy of Central Sales Ta		As per Return/s (Rs)	As determined (Rs)
1	Gross turnover of sales		
	Deduct		
A	Turn over of sales within the state		
B	Turnover of interstate sales u/s 6(3)		
C	Value of goods returned within six months u/s 8A(1)(b)		
D	Turnover of sales of good outside the state.		
E	Sales of the goods in the course of export out of India		
F	Sales of the goods in the course of import into India		
G	Value of goods transferred u/s 6A(1) of C.S.T. Act 1957		
H	Turnover of sales of goods fully exempted from tax under section 8(5)and 8(6) of the CST Act		
2	Balance:- Inter State sales on which tax is leviable in Maharashtra State		
	Deduct		
A	Cost of freight, delivery or installation, if seperately charged		
B	Turnover of interstate sales on which no tax is payable		
C	Turnover of interstate sales u/s 6(2)		
3	Balance :- Total taxable interstate sales		
	Less-Deduction u/s 8A(1)(a)		
4	Net Taxable interstate sales		

4 A. Sales Taxable U/s 8(1)

Sr No	Tax Rate	As per Return/s		As determined (Rs)	
		Sales Turnover (Rs.)	Tax (Rs.)	Sales Turnover (Rs.)	Tax (Rs.)
1					
	Total				

4 B. Sales Taxable U/s 8(2)

Sr No	Tax Rate	As per Return/s		As determined (Rs)	
		Sales Turnover (Rs.)	Tax (Rs.)	Sales Turnover (Rs.)	Tax (Rs.)
1					
	Total				

4 C. Sales Taxable U/s 8(5)

Sr No	Tax Rate	As per Return/s		As determined (Rs)	
		Sales Turnover (Rs.)	Tax (Rs.)	Sales Turnover (Rs.)	Tax (Rs.)
1					
	Total				

5	Tax collected in excess of the tax payable		
6	Total amount of C.S.T. payable		
7	Amount deferred (under package scheme of incentives) if any		
8	Balance Amount payable		
9	Interest U/S 30(3)		
	Penalty		
10	a) Total Amount Payable		
Deduct	b) Excess MVAT refund adjusted against the CST liability		
	c) Amount paid, if any		
	d) Refund Adjustment order amount		
11	Balance Amount Refundable		
	a) Add: Interest under section.....		
12	Net payable, if any		
13	Net Refundable, if any		

C. Details of Payments made

Period		Challan/ CIN No	Date of Payment	Amount (Rs.)
From	To			

Main commodities dealt in	Code No	Percentage

Seal

Place:
Date:

(Signature) _____

Designation :

FORM VIII (B)
[See Rule 8(5)]
Final Notice of Assessment under the Central Sales Tax Act, 1958
[See Rule 9 - A of the Central Sales Tax Act (Bombay) Rules, 1957]

To,

Auth Sign:

Registration No. :

1. (i) * take notice that the total amount of tax, interest and penalty payable by you for the period from _____ to _____ has been determined by undersigned as per order No. _____ dated _____ at Rs _____ as shown the table below :-

Turnover of sales made in the course of Inter-State trade or commerce subject to Central Sales Tax (1)	Total amount of dues assessed (2)	Amount of Credit Available (3)	Balance due (4)
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(ii) Total amount of C. S. T. payable has been determined at Rs.

(iii) The penalty payable by you under section 9(2) of the Central Sales Tax Act, 1956, read with section _____ the MVAT Act, 2002 has been determined at Rs.

*(iv) An Interest of Rs. [_____] has also been levied on you under section 9(2) of the Central Sales Tax Act, 1956 read with section [U/S 30(3)] of the MVAT Act, 2002.

2. Total amount of Rs. _____ is refundable.

3. Total amount of Rs. _____ should be paid into Government treasury within 30 days from the date of service of this demand notice. If you don't pay the amount by the date specified above, the amount shall be recoverable as an arrears of land revenue under section 9(2) of the CST Act, 1956 read with Section 32(5) of the MVAT Act, 2002.

4. Any appeal against the assessment order must be presented to the Deputy Commissioner of Sales Tax/Joint Commissioner of Sales Tax/Tribunal within the time and in the manner laid down in Section 9(2) of the Central Sales Tax Act, 1956 read with section 26 of Maharashtra Value Added Tax Act, 2002.

Total amount payable
Less credit available
Net Balance due
Net Refund if any.

Seal

Place:
Date:

(Signature) _____

Designation :

ACKNOWLEDGEMENT

Received Assessment Order No. : CST/Assessment Order No.
For Amount of Rs.

dated: Period from To

Date of Receipt of Notice :

Name Designation and Signature of Recipient:-

Name Of Dealer:-
TIN No: